

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

No.LR (B).13/2002/Pt/165,

Dated Shillong, the 30th October,2018.

OFFICE MEMORANDUM

In partial modification to Office Memorandum No.LR(B)13/2002/Pt/102, dtd 02.02.2009, No.LR(B)13/2002/Pt/147,dtd 05.09.2013 and No.LR(B)13/2002/Pt/155, dtd 17.10.2016, the Government of Meghalaya is pleased to revise/fix the retaining fees/appearance fees/ drafting/settlement/advice fees etc for Additional Advocate Generals (AAGs) Senior Government Advocates, High Court, Addl. Senior Government Advocates High Court, Government Advocates, High Court, Public Prosecutors/Government Pleaders, Additional Public Prosecutors/Additional Government Pleaders; Assistant Public Prosecutors/Assistant Government Pleaders etc as follows: -

<p>(A) Retaining Fees per month: -</p> <ol style="list-style-type: none"> 1. Additional Advocate General 2. Sr Government Advocate, High Court 3. Government Advocate, High Court 4. Addl. Government Advocate, High Court 5. Public Prosecutor/Government Pleader, District Court 6. Addl. Public Prosecutor/Addl. Govt. Pleader, District Court 	<p>- - - - - -</p>	<p>from Rs.23,000/- to Rs 34,000/- from Rs.17,000/- to Rs 26,000/- from Rs.12,000/- to Rs 18,000/- from Rs.12,000/- to Rs 16,000/- from Rs. 8,000/- to Rs 12,000/- from Rs. 7,000/- to Rs 10,000/-</p>
<p>(B) Appearance Fees for appearance of Additional Advocate General in Supreme Court per day : - Additional Advocate General</p>	<p>-</p>	<p>Rs 20,000/-</p>
<p>(C) Appearance Fees per day : -</p> <ol style="list-style-type: none"> 1. For Sr. Govt. Advocate, Govt. Advocate/ Addl. Sr. Govt. Advocate/ Government Advocate/ Addl. Government Advocate (If heard one, two or more cases is a day) 2. Senior Government Advocate, Government Advocate Addl. Government Advocate (If one, two or more cases is adjourned in a day) 3. Public Prosecutor/Government Pleader, Additional PP, Assistant PP/Additional PP in District Court (If heard one, two or more cases in a day) 4. Public Prosecutor/Government Pleader, Additional PP, Assistant PP/Additional PP in District Court (If one, two or more cases is adjourned in a day) 5. For Public Prosecutor/Government Pleader, Additional PP, Assistant PP/Additional PP in District Court (One bail matter) (i.e. if heard one, two or more Bail Matters on the same day) 	<p>- - - - -</p>	<p>Rs 1,600/- Rs 800/- Rs 1,200/- Rs 600/- (fixed) Rs 600/- (fixed)</p>
<p>(D) Drafting/Settlement/Advice fees per case of Additional Advocate General:-</p> <ol style="list-style-type: none"> 1. Drafting Fees 2. Settlement Fees 3. Advice Fee 4. Settling of Writ Petition/Review Petition/Writ Appeal/Misc Case etc 5. Giving Written opinion/written Advice on case/matter referred to AAG per case/matter 6. Appearance fee per case 	<p>- - - - - -</p>	<p>Rs 5,000/- Rs 4,000/- Rs 5,000/- Rs 6,000/- Rs 5000/- Rs 7,000/-</p>

This office Memorandum shall come into force with immediate effect

This issues with the concurrence of Finance (E) Department vide their I/D No.FE.588/16 dt 7.4.2017 and ID No FE.389/17 dt 14.09.2017.


(W. Khyllep)

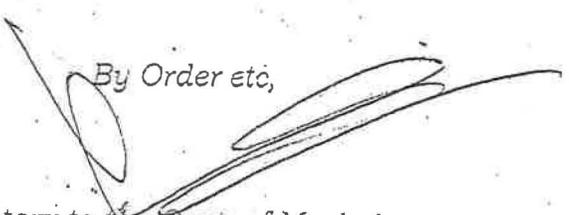
Secretary to the Govt. of Meghalaya,
Law Department.

Memo No.LR(B).13/2002/Pt/165-A,

Dated Shillong, the 30th October,2018

Copy to:-

1. The Accountant General (Accounts)/(Audit), Meghalaya, Shillong
2. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong.
3. The Additional Advocate Generals, Meghalaya, High Court of Meghalaya, Shillong.
4. The Sr. Government Advocates, Meghalaya, High Court of Meghalaya, Shillong.
5. The Addl. Sr. Government Advocates, Meghalaya, High Court of Meghalaya, Shillong
6. All District and Sessions Judges.
7. All Deputy Commissioners.
8. All Treasury Officers.
9. All Public Prosecutors/Government Pleaders, Addl. PPs/Addl. GPs, Assistant PPs/Assistant GPs.
10. The Director of Printing & Stationery, Meghalaya, Shillong with a request that the above Office Memorandum be published in the Gazette and 200 spare copies may be furnished to this Department.
11. Finance (E) Department.
12. Law (A) Department.


By Order etc,

Secretary to the Govt. of Meghalaya,
Law Department.
